## 269 D.G. (Gujarat), SRAVANA 1, 1896 (SAKA) (Gujarat Appropriation) 270 1974-75

in course of payment during the year ending the 31st day of March, 1975 in respect of 'Social Security and Welfare (Revenue Department)'."

## DEMAND NO 141--RELIEF ON ACCOUNT OF NATURAL CALAMITIES (REVENUE DEPARTMENT)

"That a sum not exceeding Rs. 87,00,000 on Revenue Account he granted to the President out of the Consolidated Fund of the State of Gujarat to complete the sum necesset v to defray the charges which w.1 come in course of payment diving the year ending the 31st day of Harch 1975 in respect of 'Relief on account of Natural Calamities (Revenue Department)'"

# DEMAND NO. 142-DANGS DISTRICT

"That a sum not exceeding Rs. 1.37.00.000 on Revenue Account and not exceeding Rs 4,49,000 on Capital Account be granted to the President out of the Consolidated Fund of the State of Gujarat to complete the sum necessary to defrav the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Dangs District'."

### DEMAND NO. 143-AGRICULTURE (REVENUE DEPARTMENT)

"That a sum not exceeding Rs. 1.02.000 on Revenue Account and not exceeding Rs. 1,00,000 on Capital Account be granted to the President out of the Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Agriculture (Revenue Depariment)'.'

## DEMAND NO. 144-COMPENSATIONS AND ASSIGNMENTS (REVENUE DEPART-MENT)

"That a sum not exceeding Rs. 52,90,000 on Revenue Account and

# (No. 2) Bill

not exceeding Rs. 13,33,000 on Capital Account be granted to the President out of the Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Compensation and Assignments (Revenue Department)'."

# DEMAND NO. 146 .--- LOANS AND ADVAN-CLS TO GOVERNMENT SERVANTS IN REVENUE DEPARTMENT

"That a sum not exceeding Rs. 15,33,000 on Capital Account be granted to the President out of the Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of payment during the year ending in the 31st day of March, 1975 in respect of 'Loans and Advances to Government servants in Revenue Department'."

15.45 hrs.

# GUJARAT APPROPRIATION (NO. 2) BILL, 1974\*

THE MINISTER OF STATE IN OF FINANCE MINISTRY THE (SHRI K. R. GANESH). I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Gujarat for the services of the financial year 1974-75.

DEPUTY-SPEAKER: The MR question is:

"That leave be granted to introduce a bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Gujarat for the services of the financial year 1974-75."

The motion was adopted

\*Published in Genette of India Extra ordinary Part II, section 2, dated 23-7-74.

### 271 Gujarat Appropriation JULY 23 (No 2) Bill

SHRIK R. GANESH I introduce; the Bill.

I beg to movet

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Gujarat for the services of the financial year 1974-75 be taken into consideration "

MR DEPUTY-SPEAKER The guestion is

"That the Bill to authouse payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Gujarat for the services of the financial year 1974-75 be taken into consideration"

The motion was adopted.

MR DEPUTY-SPEAKER We will now take up clause by clause consideration

The question is

"That Clauses 2 and 3, the Schedule, Clause 1, the Enacting Formula and the Title stand part of the Bill"

The motion was adopted

Causes 2 and 3, the Schedule, Clause 1, the Enacting Formula and the Title were added to the Bull.

SHRIK R GANESH I beg to move

"That the Bill be passed"

MR. DEPUTY-SPEAKER The question is.

"That the Bill be passed"

The motion was adopted.

15.47 hrs.

# MOTION OF NO-CONFIDENCE IN THE COUNCIL OF MINISTERS

MR DEPUTY-SPEAKER We take up the motion 'That this House expresses its want of confidence in the Council of Ministers"

SHRI JYOTIRMOY BOSU (Diamond Harbour) Sir I move

"That this House expresses its want of confidence in the Council of Ministers '

Sir, this House expresses its lack of confidence in the Council of Ministers because of the utter vindictiveness shown to the railway en ployces m victimising them on a mass scale and also for promulgating the Wage Freeze Ordinance without notice at all for its failure to check the unprecedented price rise which has attained a new record in one month, at the same time vrantiny price rise to different consumer items of daily needs for antidemocratic acts and repression and in human police behaviour seen in various parts of the country the prevalence of corruption at the top and other levels of the governmental machinery etc

PROF MADHU DANDAVATE (Rajapur) What is the time allotted for this discussion?

MR DEPUTY-SPEAKER The BAC would be meeting shortly when they will allot the time

JYOTIRMOY SHRI BOSU The Government led by Shrimati Indira Gandhi is not only thoroughly incapable and utterly dishonest but also anti-democratic and vindictive The inflation has increased as a result of their wrong policies and they are now trying to administer guinine to cure announced the cancer They have